

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 38 of 2021

IN THE MATTER OF:

S.V. Traders

...Appellant

Vs.

Mr. S. Rajendran & Anr.

...Respondents

Present:

For Appellant: Ms. Himangi Kapoor, Advocate

**For Respondent: Mr. Vijay Kumar, Ms. R.V. Yajura Devi, Advocates
for R1**

ORDER

(Through Virtual Mode)

07.04.2021: Learned Counsel for Respondent No. 1 Mr. N.P. Vijay Kumar informed that Learned Counsel for R2 is unwell, therefore, he is unable to join the proceedings.

Learned Counsel for the Appellant submits that after getting the response from R2 she will file written submissions.

Learned Counsel for R1 submits that he has filed the 'Status Report' and written submissions which are taken on record.

...contd./

Let the matter be fixed for '**Admission**' (After Notice) on **18th May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ss/kam